

CBI Vs. Deepak Talwar & Ors
RC-DAI-2017-A-0036

03.06.2020

Present: Sh. Mohd. Shakeel, Ld. Senior PP and Sh. Jai Hind Patel, Ld. APP for CBI.
Sh. Tanveer Ahmed Mir, Ld. counsel for accused Deepak Talwar.
Sh. Ravinder Singh, counsel for Wave Hospitality.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the application for de-freezing of account of applicant is being heard through video conferencing using CISCO-WEBEX App from my own residence. The VC link has been sent by the Court Official deputed by Ld. District & Sessions Judge.

Fresh Vakalatnama filed on behalf of Sh Ravinder Singh as soft copy received on e-mail.

Reply to the application for de-freezing of account filed by the IO. However, it is noticed that the reply is not in terms of the directions given in the previous order. Therefore, let a proper reply in terms of the previous order be filed and application for defreezing of accounts be listed for arguments on 12.06.2020.

Additional reply filed by the prosecution in the bail application.

Arguments heard on the bail application of accused Deepak Talwar who is on interim bail.

List for orders on 05.06.2020.

Harjyot Singh Bhalla
Duty MM/CMM/RADC/New Delhi
03.06.2020